

Working of Iron Ore Mines

2932. **Shri Srinibas Misra:**
Shri S. Khandu:
Shri Ram Charan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the Tata Iron and Steel Company has decided to stop working of their iron ore mines at Badam Pahar and Gorumhisani;

(b) whether it is also a fact that this closure will throw out of employment about 8,000 local Scheduled Tribes people; and

(c) if so, the steps taken by Government to avoid such unemployment?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) The company proposes to close the mines by the end of this year.

(b) According to the information available, 5000 workmen are likely to be affected.

(c) The workers have been advised to get themselves registered with the Employment Exchange and the Directorate-General of Employment and Training has issued necessary instructions to the Director of Employment, Orissa, for rendering suitable employment assistance to them.

Manipuri as National Language

2934. **Shri M. Meghachandra:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any representation from the Government of Manipur and other public bodies for the inclusion of Manipuri in the list of the recognised national languages; and

(b) if so, Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Government

have received copy of a resolution passed by Manipuri Sahitya Parishad for the inclusion of Manipuri in the Eighth Schedule to the Constitution.

(b) Government are not in favour of any further enlargement of the list of languages included in the Eighth Schedule to the Constitution.

13 hrs.

RE: STRIKE BY AIR INDIA PILOTS

Shri S. M. Banerjee (Kanpur): The Air India statement was laid yesterday.

Shri Kanwar Lal Gupta (Delhi Sadar): I also wrote to you about that.

Mr. Speaker: I will give you some one hour separately.

12.01 hrs.

RULING ON STATEMENTS UNDER RULE 197

Mr. Speaker: Yesterday after the Home Minister made a statement in response to a Calling Attention Notice regarding assault on Shri B. K. Ghosh, M. P. a point of order was raised by Shri H. N. Mukerjee that it was not open to the Home Minister to add observations of his own when the matter was *sub judice*. He further asked whether it was proper for the Home Minister to make statements casting reflections upon particular parties. He was supported in this point of order by Shri S. N. Dwivedy, Shri N. G. Ranga, Shri Uma Nath, Shri S. M. Banerjee, Shri S. A. Dange and Shri A. B. Vajpayee. The Members urged that the Speaker should use his powers to expunge the observations of the Home Minister from the proceedings of the House. Shri N. C. Chatterjee, further to that point of order, stated that under Rule 197